

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No228  
CP(IB)/249(AHM)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Asha Shah( Personal Guarantor)  
of RY Midas Alluminiums Private Limited  
V/s  
Canara Bank

.....Applicant

.....Respondent

**Order delivered on ..16/11/2022**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Guarantor : None.  
For the Canara Bank : Advocate, Mr. Sunil Kumar.

**ORDER**

The issue of constitutional validity of Section 95 of IBC, 2016 is pending before the Hon'ble Supreme Court. In view of the same, the matter is deferred.

List on 19.01.2023.

-sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-sd-

**Dr. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**